

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ROC.NO. 309/WRC/2018

DT. 10-04-2018

C I R C U L A R

Sub: Method of Assessment of work of the Judicial Officers – Unit rates of Industrial Tribunal -cum- Employees Insurance Court Matters - Revised – Instructions – Issued – Regarding.


Read: 1. High Court's Circular in Roc.No. 549/WRC/2012 dated 05.10.2012.

2. Letter Dis.No. 132/2017 dated 08.08.2017 submitted by the Chairman – cum – Judge, Industrial Tribunal –I, Chandravihar, Hyderabad.

Having considered the letter of request submitted by the Chairman-cum-Judge, Industrial Tribunal-I, Chandravihar, Hyderabad, and on consideration of the nature of the orders, the Hon'ble High Court, in partial modification of the circular 1st cited, is pleased to increase the Unit Rate for disposal of certain categories of applications as under:

| Sl.No | Computer Code | Category of applications | Present Unit Rate | Revised Unit Rate |
|-------|---------------|--|-------------------|-------------------|
| 1. | 030205 | Section 33-C (2) of the Industrial Disputes Act 1947 | 0.25 | 0.50 |
| 2. | 030207 | Section 75 of the Employees State Insurance Act, 1948 | 0.50 | 0.75 |
| 3. | 030208 | Proceedings under Chapter VII of the Employees State Insurance Act, 1948 | 0.25 | 0.75 |

These instructions will come into force with immediate effect.


REGISTRAR GENERAL
FAC : REGISTRAR (VIGILANCE) 10/4

To

1. The P.S. to The Hon'ble The Acting Chief Justice (with request to place before His Lordship for kind perusal)
2. The P.Ss., to the Hon'ble Judges of High Court (with a request to place before the Hon'ble Judges)

P.T.O.

3. The Registrar General, High Court Judicature at Hyderabad for the State of Telangana and Andhra Pradesh (for information)
4. All the Registrars, High Court Judicature at Hyderabad for the State of Telangana and Andhra Pradesh (for information)
5. The Registrar, Information Technology-cum-Central Project Co-ordinator (for information and placing the circular in website)
6. All the District & Sessions Judges in the State (with a request to communicate the circular to all the Officers under your control).
7. The Chief Judge, City Civil Court, Hyderabad.
8. The Chief Judge, City Small Causes Court, Hyderabad.
9. The Metropolitan Sessions Judges at Hyderabad, Vijayawada and Visakhapatnam.

(The above Unit Heads are requested to communicate the copies of this circular to all the Judicial Officers and Administrative officers working under their control.

10. The Presiding Officers of Labour Courts at Guntur, Anantapur, Warangal, Godavarikhani, Visakhapatnam, Hyderabad -I, II & III.
11. The Chairman, Industrial Tribunals _ I and II, Hyderabad.
12. The Chairman, Addl. Industrial Tribunal -cum- Addl. Labour Court, Hyderabad.
13. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
14. The II and III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
15. The Chairman, Sales Tax Appellate Tribunal, Hyderabad and Visakhapatnam.
16. The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
17. The Spl. Judge for trial of CBI Cases, Hyderabad, (II) The I Addl. Spl. Judge for CBI Cases, Hyderabad, (III) The II Addl. Spl. Judge for CBI Cases, Hyderabad & (IV) The III Addl. Spl. Judge for CBI Cases, Hyderabad.
18. The Prl. Spl. Judge for trial of CBI Cases, Visakhapatnam & The Spl. Judge for trial of CBI Cases, Visakhapatnam.
19. The Spl. Judge for trial of cases under Economic Offences, Hyderabad.
20. The Chairman, Land Reforms Appellate Tribunal, East Godavari at Kakinada, West Godavari at Eluru, Warangal, Karimnagar, Nalgonda and Ranga Reddy District at L.B.Nagar.
21. The Chairman, Cooperative Tribunal, Hyderabad & Vijayawada, Visakhapatnam and Warangal.
22. The Director, A.P. Judicial Academy, Secunderabad.
23. The Section Officer, Spl. Officer Section, High Court at Hyderabad for codification.